MINUTES OF THE MEETING No. 233 dated 26.4.2013 UNDER THE CHAIRMANSHIP OF Shri. T.K. Srivastava, Addl. DG

OFFICE OF DGFT: MEETING IN THE MATTER OF ITEMS BELOW:

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi.
2. Shri Ilias Ilavi Hajki, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
3. Shri G. Sreeramu, Foreign Trade Development Officer, Norms Committee - IV, Office of DGFT, Udyog Bhawan, New Delhi.

The Committee first considered minutes of the ALC Meeting No.1 for confirmation and confirmed and adopted the same without any change.

Case No.50/5 MC No.2/14 Dated 10.4.13	M/s. Intergrated Hellmer Products (P) Ltd. P.Sanit:01/59/0242/AM12/EPCG,IN Lic.No.0010019550 dated 11.11.2011

The Committee considered the case as per agenda. The application was refer to DDFP for providing the comments. U.O. issued on 11.4.2013. The case is to listed for 8.5.2013.

Case No.50/10 MC No.2/14 Dated 10.4.13	M/s. Apeno Office & Packaging Ltd, Delhi P.Sanit:01/59/0139/AM07/EPCG,IN Lic.No.0010015550 dated 11.9.2006

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DDFP. U.O. issued on 10.2.2013. The case is to listed for 8.5.2013.

Case No.50/11 MC No.2/14 Dated 10.4.13	M/s. Kumar Adhesives (P) Ltd, Kolkata P.Sanit:01/19/0242/AM12/EPCG,IN RLA.P.No.0311013617/5/2011 Lic.No.0310011550 dated 30.12.2010

The Committee considered the case as per agenda and based on approval of Norms Committee in its Meeting No.10/07 dated 25.07.2007, on the recommendation of TA, DDFP, dated 25.07.2007, decided to re-consider and approve norms for above authorization, on repeat basis, as under:-

IMPORT ITEM: Synthetic Rubber Based Adhesive Bonding Type (Solid Content 25+/-1%) containing Chloroprene Rubber Min. 15.2%.

Qty: 120,000 Gms (90,000 Kg)

EXPORT ITEM:

1	Synthetic Rubber Chalcoprene	13914 Kg
2	Pure Tannery Hoof Pitmeal	5854 Kg
3	Magnesium Oxide	5922 Kg

The above decision would supersede the decision of NC Meeting No.10/07 dated 30.11.2011.

This is only for regularization purpose. As the licence had already expired, no further imports/exports shall be allowed under this licence.

RLA concerned shall take necessary action as per above approval of Norms Committee.

Case No.50/12 MC No.2/14 Dated 10.4.13	M/s. Ghanesh Industries (I) Pvt. Ltd. P.Sanit:01/34/0300/AM08/EPCG,IN RLA.P.No.0310010037/5/2008 Lic.No.0310010037 Dated 29.5.2007

The Committee considered the case as per agenda and considered the representation of the firm dated 10.12.2012 and taking into account the clarification/fresh technical comments dated 24.01.2013 of Department of Industrial Policy & Promotion, Committee decided to re-consider the case and allow norms for the remaining full out items [Import Item No. 2, 3 and 4 of authorization], in addition to one item [Import allowed], vide Minutes No. 1/13, dated 7.7.2010, as under:-

S.No.	Import Item	Quantity	Import Item	Quantity
2	6. MM stepped super chief grey (Cut size, each piece should be less than 150 kg)	1 Kg. Mt.	6. MM stepped super chief grey (12x12ft) Raw sheets.	1.08 Kg. mt.
3	8. MM Tanneroge chief grey (Cut size, each piece should be less than 1.08 Kg. Mt.)	1 kg. mt.	8. MM Tanneroge chief grey (12x12ft) Raw sheets.	1.08 Kg. Mt.
4	9. MM Shanklad Compound (Cut size, each piece should be less than 1.08 Kg. Mt.)	1 Kg. mt.	9. MM Shanklad chip size above 5 Kg. Mt.)	1.08 Kg. Mt.

This is only for regularization purpose. As the licence had already expired, no further imports/exports shall be allowed under this licence.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.50/13 MC No.2/14 Dated 10.4.13	M/s.Chemical Imports (P) Ltd., Mumbai P.Sanit:01/93/0170/AM12/EPCG,IN RLA.P.No.0310011550/5/2011 Lic. No. 0310010242 dated 31.10.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of detailed justification for enhancement of norms by Div CAPC (Chem Div.). The case is to listed for 8.5.2013.

Case No.50/14 MC No.2/14 Dated 10.4.2013	M/s.Divine Stone P.No.01/93/0230/AM13/EPCG,IN

Based on the O.M. F.No.13/12/2012-EOU dated 20.09.2012 from EOU Division, Department of Commerce and the subsequent recommendation of Department of Industrial Policy & Promotion (DIPP) vide their Note dated 8.10.2012, Committee decided to reopen the wastage norms and communicated the same to EOU, DGC and the fly ride firms dated 11.10.2012, for fourteen different types of carved pieces. Subsequently, Norms Committee considered the request of the firm for wastage norms, as per Agenda, for the additional three carved pieces, based on the representation of the firm dated 15.10.2012. TA, DDFP vide their letter No. 7/207/2012-TRB/EC dated 9.4.2013, recommended norms for the additional three carved pieces. From the recommendation of TA, DDFP, Committee observed that in stone manufacturing, the wastage is generated during the process of cutting, shaping and intricate carving and broadly the processes involves three stages, as under:-

i) Rough blocks are split angled. (Shaping of the Blocks)
ii) Slight angles square & rectangular blocks are shaped into variety of shapes of different sizes.
iii) The shaped pieces are intricately carved.

The Committee also noted that the average wastage norms for the additional three carved pieces are chosen as 55.56% by the firm and that the wastage is based on input basis.

Based on the above, Committee agreed following wastage norms for the additional three carved pieces.

S.No.	Stone Item	Wastage percentage on input basis	Wastage percentage recommended in Minutes of Meeting held on carving of Marble/Granite.	Total wastage percentage on input basis	Output wastage
1	Stone	21.00	34.00	55.00	45.00
2	Shankhwar	42.32	N.A	42.00	58.00
3	Kalasam	56.70	N.A	57.7	42.00

Committee also directed to send a copy of the above to EOU, Division, DGC, with reference to their O.M.No.13/12/2012-EOU dated 20.9.2012, for further necessary action at their end.

Case No.50/15 MC No.2/14 Dated 10.4.13	M/s. Silver Oak Lakes (P) Ltd. N. Delhi P.Sanit:01/59/0249/AM08/EPCG,IN RLA.P.No.0311015650 /AM07 Lic.No.0010019960 dated 22.5.2007

The Committee considered the case as per agenda and noted that Technical Authority, DDFP, vide their T.O.No.7/100/2013-TRB/EC dated 9.4.2013, have re-examined the case based on the clarification submitted by the firm vide their letter dated 26.3.2013, stating that the firm has submitted a reply enclosing a declaration that Export Items in the above mentioned Advance License and re-approved norms for the export items, as per the details of Export Items in the advance licence had been mentioned in Annexure. TA, DDFP, has, accordingly, confirmed the same and observed the following quantity:-

Export Item No.1 Net Content 90.00 grams packing
No.2 Net Content 75.25 grams packing
No.3 Net Content 35.00 grams packing

TA, DDFP, has also obtained a copy of the approved formula from Drug Authority, declaration regarding import and export items and bill that the wastage of 8.50% on bulk raw materials claimed by the firm is reasonable.

Taking into account all the facts and circumstances mentioned above, Committee decided to re-consider the case and approve norms, as under:-

Export Items.

S.No.	Description of Item	Quantity
1	Cooling Fever & Leg Gel (Fast Cure Product)	1,500,000 Number
2	Vomiting Fever Comfort (Fast Cure Product)	1,500,000 Number
3	Antipyretic Fever Control (Fast Cure Product)	1,500,000 Number

Import Item

S.No.	Description of Item	Quantity
1	Tube Cooling Fever & Leg Gel (Material of construction: PET, LAMINATE, ALUMINIUM)	Size to suit
2	Tube Vomiting Fever Comfort (Material of construction: PET, LAMINATE, LDPE)	Size to suit
3	Tube Antipyretic Fever Control (Material of construction: PET, LAMINATE, LDPE)	Size to suit
4	Paracetamol Base & Other (Powder, Granules, Methyl paraben, Sodium Lauryl sulphate, Dibutylphthalate, Talc)	2,250,750 Kg
5	Coated Tablets IH (Hydroxypropyl methylcellulose)	2845.6 Kg
6	Coated Tablets IH (Sorbitol Plasticizer)	12.50 Kg
7	Lactose 70 (Coated Tablets Binder Filler)	2845.6 Kg
8	Aluminium Foil (Commercial) (1)	501.00 Kg
9	Aluminium Foil (Plain Foil)	25.10 Kg
10	Printed Laminate (1)	25.10 Kg
11	Polyethylene Film (Protective packaging)	25.10 Kg
12	Chlorobutyl 50% (Elastomeric Stopper)	1,510.20 Kg
13	Isopropanol 100% (Coated tablet, Cleaning agent)	172.00 Kg
14	Ethyl Al. 70% (phenoxyethanol, Benzyl alcohol Preservative enhancer)	10.10 Kg
15	Tablet Imprint Ink 20% (Shellac Base)	2.60 Kg
16	Polyethylene Glycol 3350 (Plain Extract)	2.60 Kg
17	Iron oxide (Coated and dust Problem)	10.10 Kg

The above decision would supersede the decision by NC vide ALC M.No. 30/09 dated 31.10.2009 and this decision is only for regularization purpose. As the licence had already expired, no further imports and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.50/16 MC No.2/14 Dated 10.4.13	M/s. Silver Oak Lakes (P) Ltd. N. Delhi P.Sanit:01/59/0249/AM08/EPCG,IN RLA.P.No.0311015650 /AM07 Lic.No.0010019960 dated 22.5.2007

The Committee considered the case as per agenda and noted that the TA, DDFP, vide their T.O.No.7/100/2013/3, TRB dated 1.2.2013 has re-examined the case. Committee noted that TA, DDFP, had called for the shipping bills, along with other details and the net quantity of export item was indicated in the shipping bills and TA, DDFP noted the following quantity packing for the export items.-

Export Item 1,2,3 and 6 100 grams packing
4 and 5 75 grams packing

TA, DDFP, has also obtained details of raw material specification, approved formula from Drug Authority for various tablet and other details. The import items are various preforms/material/ink used for manufacture of Tab. The norms for tablets/powder are already mentioned at SION A.-1758, wherein preforms at the rate of 0.007 Kg. per Kg. of exports of tablets/powder (subject to 0% FOB value of exports), has been allowed.

Taking into account all the facts and circumstances mentioned above, Committee decided to consider the case for fixation of norms and approve norms, as the norms have not yet been fixed so far, as under:-

Export Item	Qty.	Import Item	Qty. (subject to 0% FOB value of exports)
Multivitamin syrups Fast Cure Product (Children)	7,500,000 Nos.	Fin. OB/Cotamole 0/0/25/50/11 (Children)	75 Kg.
Cooling Fever Tab (Fast Cure Product)	500,000 Nos.	Fin. OB/Cotamole 0/25/50 (Pregnancy)	150 Kg.
Vomit Tab (Fast Cure Product)	1,500,000 Nos.	Tablet for vomit 16/250 (Children)	150 Kg.
Dysmenorrhea Fever Powder (Fast Cure)	500,000 Nos.	Fin. TB/Cotd Fever 0/0/0/0/0/100 (Pregnancy)	150 Kg.
Baby Soft (Fast cure Product)	600,000 Nos.	a. Fragrance Baby Tablet 2/0/75/0 (Pregnancy) b. Coolie Small - Aroxol Lime 0/0/0/0/0/0/0/0	210 Kg.
Lorem Tab (Fast cure Product)	7,500,000 Nos.	Fin. Tab Tab Vomit tab 0/ 0/0/0/0/0/0/0 Lorem Tab	150 Kg.

The decision is only for regularization purpose. As the licence had already expired, no further import and exports will be allowed under this licence.

RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi
Para 2.7 Decisions(HBP-AFT)

MEETING NUMBER 2013, ALC 26/13 **MEETING DATE** 09.06.2013

1	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:SOUMIKH FASHIONS LIMITED RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Approved Article Status:DGFT-2013
	Decision : The Committee considered the case as per agenda. The licence mentioned amendment by three months from the date of issue of the licence. Committee decided to withdraw the case from Agenda.			
2	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:BHUSAN AMIN RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : The Committee considered the case as per agenda and noted reminder to DHAA, Kolkata issued on 26.3.2013 and to date no 25.3.2013 has been issued by the office file listed for 8.5.2013.			
3	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:BHUSAN AMIN RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : The Committee considered the case as per agenda and noted reminder to DHAA, Kolkata issued on 26.3.2013 and to date no 25.3.2013 has been issued by the office file listed for 8.5.2013.			
4	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:NOVO SHIRKE PVT. LTD. RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : Comments awaited from Deptt. of APC(JIC Div). The case is to listed for 8.5.2013.			
5	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:SYMANSHI INDUSTRIES LIMITED RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : Comments received from Deptt. of APC(JIC Div). The case is to listed for 8.5.2013.			
6	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:SOUMIKH FASHIONS LIMITED RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : Reminder issued on 26.3.2013.			
7	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:TUTI CORPORE RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : Comments awaited. Re-listed for 10.4.2013.			
8	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:SRI VIKAS SUBHAS NAG PVT LTD RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Approved Article Status:
	Decision : The Committee considered the case as per agenda. Based on the written recommendations of Deptt. of Pharmacology vide their T.O.No.RTE/ED/2012/03/7/2012_PED dated 28.5.2013. the Committee decided to approve the case as applied for.			
	RLA concerned may take necessary action under Para 2.7 of HBP as per above decision of NORMS COMMITTEE.			
9	File No.P/19/0081/AM12/EPCG RLA No. 0110110010/5/2010	Party Name:SRIJAYA ENTERPRISES PVT. LTD. RLA File No. 0110110010/5/2010	Date of Issue:19/5/2011 (Dd-mm-yyyy) Licence No.0110010550 Dt. 11.10.2010	Status:Case Delivered Article Status:DGFT-2013
	Decision : Comments awaited. Re-listed for 8.5.2013.			

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50	**File No:0/EOU/403/2011**	Proj. Name:SUDARSHAN NUTRIMEX INTERNATIONAL	Date In Date:2011-03-11 00:00	**Status:Case Delivered**
	DL/Tel. 91-9310-0000-0000	DL/A Tel. 91-9310-0000-0000	Ex In Date:11-03-2011 00:00:00	Order Date:10-07-2012
			Ex Out Date:-	

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from SLA and fire side letter dated 27.12.2012 and 30.1.2013. The case is to be fixed for 8.2.2013.

51	**File No:0/EOU/403/2011**	Proj. Name:MODERN INSECTICIDES LIMITED	Date In Date:2011-03-11 00:00	**Status:Case Approved**
	DL/Tel. 91-9310-0000-0000	DL/A Tel. 91-9310-0000-0000	Ex In Date:-	Order Date:-
			Ex Out Date:-	

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of EPCH (Item 20a) vide their 13.03.No.1/8(22)/8/2010-CS-II dated 8.1.2012 the Committee decided to approve the case as under :

Export Item	Qty.	Import Item	Qty.
Lambda cyhalothrin 2.5% EC	5 Kg	1. Lambda Cyhalothrin Acetil 2. Monoglycerry Monodiolylpt 3. Solvent Naphta 4. Solvent	0.0251 Kg 0.0502 Kg 0.0502 Kg 0.0752 Kg
Pirimiphos - Methyl (Chlorfenvinphos) (Pirimiphos) (Pirimiphos-methyl) (Chlorfenvinphos) (Pirimiphos-methyl) (Chlorfenvinphos) (Pirimiphos-methyl) (Chlorfenvin